

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 2954/2026
[Arising out of impugned final judgment and order dated 23-09-2025
in AUS37AAC No. 52/2023 passed by the High Court of Judicature at
Allahabad, Lucknow Bench]

UCM COAL COMPANY LTD. **Petitioner(s)**

VERSUS

ADANI ENTERPRISES LTD. **Respondent(s)**

(IA No. 2387/2026 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS and IA No. 2388/2026 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No. 8935/2026 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Mr. Tushar Mehta, Solicitor General
 Mr. Adarsh Tripathi, AOR
 Mr. Vikram Singh Baid, Adv.
 Mr. Ajitesh Garg, Adv.

For Respondent(s) :

Mr. Mukul Rohatgi, Sr. Adv.
 Mr. Vikram Nankani, Sr. Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Arshit Anand, Adv.
 Ms. Geetika Sharma, Adv.
 Ms. Vidisha Swarup, Adv.
 Mr. Pranjal Krishna, Adv.
 Mr. Abhishek Dwivedi, Adv.
 Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1) Delay in refiling is condoned.
- 2) After hearing, we see no reason and ground to interfere with the order impugned. Accordingly, the special leave petition is dismissed. Pending application(s), if any, shall stand disposed of.

(NIDHI AHUJA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR